

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting NC-V held on 10.04.2008

The Meeting No. 02/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 10.04.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. Kuldeep Singh, Assistant Director	DC (MSME)
4.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting 50/AMO8 held on 27.03.2008 were ratified. The Agenda for individual cases for Meeting No. 02/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 2/84-ALC3/2008 **MEETING DATE** : 10.04.2008

Online cases

1	Case No.:6/45/84-ALC3/2007	Party Name:HANUMAN WEA VING FACTORY,	Meet No/Date:2/84-ALC3/2008 10.04.2008	Status: Deferred
	HQ File :01/84/050/00243/AM08/	RLA File :07/24/040/00784/AM04/	Lic.No/Date:0710028502 01.04.2004	Defer Date:08.05.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply called for from R.A is still awaited. It was therefore decided to remind R.A and firm may also be advised to furnish the status of the A/A in question. The case stands deferred for re-listing on 08.05.2008.			

2	Case No.:7/45/84-ALC3/2007	Party Name:KLASS INTERNATIONAL,	Meet No/Date:2/84-ALC3/2008 10.04.2008	Status: Deferred
	HQ File :01/84/050/00244/AM08/	RLA File :07/24/040/00095/AM05/	Lic.No/Date:0710029472 18.05.2004	Defer Date:08.05.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply called for from R.A is still awaited. It was therefore decided to remind R.A and firm may also be advised to furnish the status of the A/A in question. The case stands deferred for re-listing on 08.05.2008.			

3	Case No.:8/45/84-ALC3/2007	Party Name:KABADI CHICKNAGUSA & SONS	Meet No/Date:2/84-ALC3/2008 10.04.2008	Status: Deferred
	HQ File :01/84/050/00245/AM08/	RLA File :07/24/040/00123/AM05/	Lic.No/Date:0710029918 04.06.2004	Defer Date:08.05.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply called for from R.A is still awaited. It was therefore decided to remind R.A and firm may also be advised to furnish the status of the A/A in question. The case stands deferred for re-listing on 08.05.2008.			

	Case No.:5/2/84-ALC3/2008	Party Name:S.P. APPARELS	Meet No/Date:2/84-ALC3/2008 10.04.2008	Status: Deferred
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4	HQ File :01/84/050/00005/AM09/	RLA File :32/24/040/00055/AM05/	Lic.No/Date:3210023458 22.07.2004	Defer Date:08.05.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply called for from R.A is still awaited. It was therefore decided to remind R.A and firm may also be advised to furnish the status of the A/A in question. The case stands deferred for re-listing on 08.05.2008.			

5	Case No.:6/2/84-ALC3/2008	Party Name:HABASIT IAKOKA PRIVATE LTD	Meet No/Date:2/84-ALC3/2008 10.04.2008	Status: Deferred
	HQ File :01/84/050/00006/AM09/	RLA File :32/24/040/00059/AM05/	Lic.No/Date:3210024806 21.09.2004	Defer Date:08.05.2008
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply called for from R.A is still awaited. It was therefore decided to remind R.A and firm may also be advised to furnish the status of the A/A in question. The case stands deferred for re-listing on 08.05.2008.				

6	Case No.:10/45/84-ALC3/2007	Party Name:KABADI CHICKNAGUSA & SONS	Meet No/Date:2/84-ALC3/2008 10.04.2008	Status: Deferred
	HQ File :01/84/050/00247/AM08/	RLA File :07/24/040/00566/AM05/	Lic.No/Date:0710034773 15.12.2004	Defer Date:08.05.2008
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply called for from R.A is still awaited. It was therefore decided to remind R.A and firm may also be advised to furnish the status of the A/A in question. The case stands deferred for re-listing on 08.05.2008.				

7	Case No.:11/45/84-ALC3/2007	Party Name:KABADI CHICKNAGUSA & SONS	Meet No/Date:2/84-ALC3/2008 10.04.2008	Status: Deferred
	HQ File :01/84/050/00248/AM08/	RLA File :07/24/040/00272/AM06/	Lic.No/Date:0710039104 13.07.2005	Defer Date:08.05.2008
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed				

that reply called for from R.A is still awaited. It was therefore decided to remind R.A and firm may also be advised to furnish the status of the A/A in question. The case stands deferred for re-listing on 08.05.2008.

8	Case No.:13/45/84-ALC3/2007	Party Name:SRF POLYMERS LIMITED	Meet No/Date:2/84-ALC3/2008 10.04.2008	Status: Deferred
	HQ File :01/84/050/00250/AM08/	RLA File :04/24/040/00477/AM06/	Lic.No/Date:0410076949 12.12.2005	Defer Date:08.05.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply called for from R.A is still awaited. It was therefore decided to remind R.A and firm may also be advised to furnish the status of the A/A in question. The case stands deferred for re-listing on 08.04.2008.			

	Case No.:35/45/84-ALC3/2007	Party Name:STYLEMAN TEXTILES PRIVATE LTD.,	Meet No/Date:2/84-ALC3/2008 10.04.2008	Status: Approved
	HQ File :01/84/050/00272/AM08/	RLA File :32/24/040/00005/AM08/	Lic.No/Date:3210035342 04.05.2007	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by			

allowing 5% wastage on import item as detailed below: -

S. No	Export Product	Export Qty.	Import Item	Qty. allowed
1	95% cotton 5% spandex knitted ladies tank top 165-175 GSM containing net content of 10455 Kgs of 20 Denier spandex yarn in this export product.	850000 Pcs	20 Denier spandex yarn	19091 Kgs.
2	95% cotton 5% spandex knitted ladies/Mans T-Shirts 165-175-GSM containing net content of 10455 Kgs of 20 Denier spandex yarn in this export product.	1150000 Pcs		

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:147/46/83-ALC1/2007

Party Name:COLART CAMLIN CANVAS PVT. LTD.

Meet No/Date:2/84-ALC3/2008
10.04.2008

Status:
Deferred

HQ File :01/83/050/01955/AM08/

RLA File :03/94/040/00508/AM08/

Lic.No/Date:0310440523
23.08.2007

Defer Date:
24.04.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the details alongwith relevant file of this case to DIPP for their examination & comments and defer the case for re-listing on 24.04.2008.

11	Case No.:3/38/85-ALC3/2007	Party Name:WILLIAM GOODACRE & SONS INDIA PVT.LTD.,	Meet No/Date:2/84-ALC3/2008 10.04.2008	Status : Rejected
	HQ File :01/85/050/00135/AM08/	RLA File :10/24/040/00162/AM08/	Lic.No/Date:1010028345 03.01.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not submitted information/documents called for vide DGFT letter dated 03.03.2008. In view of this, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

12	Case No.:1/45/84-ALC3/2007	Party Name:PONN SANGER EXPORTS,	Meet No/Date:2/84-ALC3/2008 10.04.2008	Status : Rejected
	HQ File :01/84/050/00238/AM08/	RLA File :32/24/040/00072/AM08/	Lic.No/Date:3210037105 25.01.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not submitted information/documents called for by DC (MSME) within 15 days time. In view of this, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

13	Case No.:1/48/84-ALC3/2007	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:2/84-ALC3/2008 10.04.2008	Status : Deferred
	HQ File :01/84/050/00375/AM08/	RLA File :06/24/040/00039/AM08/	Lic.No/Date:0610012947 26.02.2008	Defer Date: 24.04.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to</p>			

refer the details alongwith relevant file of this case to DIPP for their examination & comments and defer the case for re-listing on 24.04.2008.

14	Case No.:2/48/84-ALC3/2007	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:2/84-ALC3/2008 10.04.2008	Status: Deferred
	HQ File :01/84/050/00376/AM08/	RLA File :06/24/040/00040/AM08/	Lic.No/Date:0610012948 26.02.2008	Defer Date: 24.04.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the details alongwith relevant file of this case to DIPP for their examination & comments and defer the case for re-listing on 24.04.2008.			

15	Case No.:3/48/84-ALC3/2007	Party Name:G.R.CORPORATION	Meet No/Date:2/84-ALC3/2008 10.04.2008	Status: Deferred
	HQ File :01/84/050/00377/AM08/	RLA File :06/24/040/00041/AM08/	Lic.No/Date:0610012954 28.02.2008	Defer Date: 24.04.2008
	Decision: The Committee considered the case as per agenda and handed over the copy of relevant details to the representative of DC (MSME) present in the meeting for examination and comments. In view of this Committee decided to defer the case for re-listing on 24.04.2008.			

16	Case No.:1/2/84-ALC3/2008	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:2/84-ALC3/2008 10.04.2008	Status: Deferred
	HQ File :01/84/050/00001/AM09/	RLA File :35/24/040/00076/AM08/	Lic.No/Date:3510023243 27.03.2008	Defer Date:08.05.2008
	Decision: The Committee considered the case as per agenda and observed that application of this case has not been received so far. It was therefore decided to await the same and defer the case for re-listing on 08.05.2008.			

17	Case No.:2/2/84-ALC3/2008	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:2/84-ALC3/2008 10.04.2008	Status: Deferred
	HQ File :01/84/050/00002/AM09/	RLA File :35/24/040/00072/AM08/	Lic.No/Date:3510023244 27.03.2008	Defer Date:08.05.2008
	Decision: The Committee considered the case as per agenda and observed that application of this case has not been received so far. It was therefore decided to await the same and defer the case for re-listing on 08.05.2008.			

18	Case No.:3/2/84-ALC3/2008	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:2/84-ALC3/2008 10.04.2008	Status: Deferred
	HQ File :01/84/050/00003/AM09/	RLA File :35/24/040/00074/AM08/	Lic.No/Date:3510023245 27.03.2008	Defer Date:08.05.2008
	Decision: The Committee considered the case as per agenda and observed that application of this case has not been received so far. It was therefore decided to await the same and defer the case for re-listing on 08.05.2008.			

19	Case No.:4/2/84-ALC3/2008	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:2/84-ALC3/2008 10.04.2008	Status: Deferred
	HQ File :01/84/050/00004/AM09/	RLA File :35/24/040/00073/AM08/	Lic.No/Date:3510023246 27.03.2008	Defer Date:08.05.2008
	Decision: The Committee considered the case as per agenda and observed that application of this case has not been received so far. It was therefore decided to await the same and defer the case for re-listing on 08.05.2008.			

Manually generated agenda cases

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Case No.7	M/s. Birla VXL Ltd.
NC 02/08 dt. 10.04.2008	F.No. 01/84/50/608/AM05/DES-V
Ratification of input output norms against of Advance Licence No. 0510151489 dt.21.02.2002.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been decided by ALC in its meeting held on 11.05.2006. The Committee did not find any justification for review it. Hence, it was decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No.8	M/s. Youngman Woollens Mills Pvt. Ltd., Ludhiana.
NC 02/08 dt. 10.04.2008	F.No. 01/84/162/369/AM07/DES-V
Redemption against of Advance Licence No.3010030502 dt.23.12.2003.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to seek clarification from firm as to whether the export product against the A/A in question is Acrylic Mink Blankets or

otherwise alongwith corroborating documents showing the use of 11 – 15 Denier Acrylic Fibre for the same. It was therefore decided to defer the case for re-listing on 08.05.2008.

Case No.9	M/s. SRF Ltd., Tamil Nadu.
NC 02/09 dt. 10.04.2008	F.No. 01/83/50/1386/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0410091662 dated 22.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from the firm: -

- (i) Percentage composition of V.P Latex in the export product;
- (ii) Function of each Chemical items in the export product;
- (iii) Production/consumption data for the last one year duly certified by Chartered Engineer.
- (iv) Copy of any earlier decision of ALC taken in the similar case.

It was therefore decided to defer the case for re-listing on 08.05.2008.

Case No.10	M/s. Vogue Textiles Ltd., New Delhi.
NC 02/09 dt. 10.4.2008	F.No. 01/84/162/514/AM-06/DES-V
Grant of DEPB benefit against expired/time barred Shipping Bills.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case DEPB benefit was rejected by CLA against expired/time barred Shipping Bills. It was also observed that the delay in issue of BRC was due to the fact that Bank could not classify it as an advance payment as the date of shipment in all the cases was prior to the date of receipt of remittance and matter was referred to Reserve Bank of India, Chandigarh and they released the GR and issued BRC only on receipt of the concurrence from RBI, Chandigarh. Committee felt that since the matter pertains to Policy Relaxation, hence case file may be referred to Joint DGFT (TM) alongwith relevant file of M/s Buchh Sons, New Delhi (for which Policy Division had referred earlier in this case) for taking necessary action in this case.

Case No.11	M/s. Indo Rama Synthetics (I). Ltd., Nagpur.
NC 02/08 dt. 10.04.2008	F.No. 01/84/162/1052/AM08/DES-V
Request for grant of relief in the matter raised by CAG on import of raw materials (other than inputs initially indicated in the Advance Licence against two advance licence Nos. 0533855 dt.29.03.1995 and 0534100 dated 22.08.1995 issued from Jt. DGFT, Bhopal – reg.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and points of audit objection raised therein alongwith report submitted by R.A. It was observed that the advance licences in question were issued to the firm for export of Polyester Viscose Blended Yarn for which original import of Polyester Staple Fibre, Viscose Staple Fibre were allowed. Though the firm imported Polyester Staple fibre for major Qty. against the said licences but for balance left, they requested to allow items of Chemical Product Group i.e inputs required for manufacture of Polyester Staple Fibre, in place of Polyester Staple Fibre. Instead of importing Polyester Staple Fiber the firm asked to allow items of Chemical Product Group to manufacture Polyester Staple Fibre and which in turn to used for manufacture of the export product. Accordingly, R.A allowed import of input required for manufacture of Polyester Staple Fibre under SION, A-1842 of Chemical Product. In view of the above, Committee felt that the

inputs allowed by R.A for Chemicals and Allied Products are covered under SION, which is to be used in the export product (The General Note No. 8 for Chemicals and Allied Product). The Committee was of the view that the amendment allowed by R.A was in order since it is a clubbing of two SIONs.

As per SION, J-182, the following import Qty. is allowed:-

Export item	Qty.	Import Item	Qty. allowed
Gents Trousers made	1 Kg	1. PSF	1. 1.211 Kg/Kg
Of Polyester viscose		2. Viscose staple fibre	2. 1.211 Kg/Kg
Blended dyed processed		3. Disperse Dyes of 100%	3. 2% by wt. of Poly.
And finished fabrics		4. Vat dyes of 100%	4. 1.5% by wt. of Visc.

Further as per SION, J-1842, the following import Qty. is allowed: -

Export item	Qty.	Import Item	Qty. allowed
PSF/Pol. Tow/Pol Tops	1 Kg	1. PTA	1. 0.920 Kg
Pol.spun yarn		2. Monoethylene Glyc.	2. 0.370 Kg
Of Polyester viscose		3. Titan. Dioxide	3. 0.370 Kg
Blended dyed processed		4. Antimony. Trioxide	4. 0.00067 Kg
And finished fabrics			

In view of the above, Committee decided to allow the PTA & MEG @ 1.11412 Kg/Kg and @ 0.44807 Kg/Kg respectively by clubbing of above said two SIONs. Accordingly, R.A may be advised to take necessary action subject to compliance of other usual conditions.

Case No.12	M/s. Faze Three Ltd.
NC 02/09 dt. 10.04.2008	F.No. 01/84/162/122/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0310425137 dt. 30.03.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to defer the case for re-listing on 08.05.2008.

Case No.13	M/s. Faze Three Ltd.
NC 02/09 dt. 10.04.2008	F.No. 01/84/50/1089/AM-06/DES-V
Ratification of input output norms against Advance Authorisation No. 0310370594 dt. 09.03.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to defer the case for re-listing on 08.05.2008.

Case No.14	M/s. Faze Three Ltd.
NC 02/09 dt. 10.04.2008	F.No. 01/84/50/808/AM-06/DES-V
Ratification of input output norms against Advance Authorisation No. 0310372516 dt. 21.03.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to defer the case for re-listing on 08.05.2008.

Case No.15	M/s. Faze Three Ltd.
NC 02/09 dt. 10.04.2008	F.No. 01/84/50/23/AM-07/DES-V
Ratification of input output norms against Advance Authorisation No. 0310376683 dt. 20.04.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to defer the case for re-listing on

08.05.2008.

Case No.16	M/s. Faze Three Ltd.
NC 02/09 dt. 10.04.2008	F.No. 01/84/50/820/AM-06/DES-V
Ratification of input output norms against Advance Authorisation No. 0310373227 dt. 24.03.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to defer the case for re-listing on 08.05.2008.

Case No.17	M/s. Zazman Exports, Kanpur.
NC 02/09 dt. 10.04.2008	F.No. 01/83/50/157/AM-04/DES-V
Re-fixation of input output norms against Advance Licence Nos.0610005573 dated 12.6.2003; 0610005572 dated 12.6.2003 and 0610005571 dated 12.6.2003.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have requested for extension of time of Personal hearing before NC. The Committee taking a lenient view decided to grant next P.H to the firm on 08.05.2008.

The case stands deferred for re-listing on 08.05.2008.

Case No.18	M/s. Textrade International P. Ltd., Mumbai.
NC 02/09 dt. 10.04.2008	F.No. 01/83/50/540/AM-07/DES-V
Re-fixation of input output norms against Advance Authorisation No.0310422451 dated 8.3.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that

this case has already been decided by ALC in its meeting held on 10.05.2007. The Committee did not find any justification for review it. Hence, it was decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No.19	M/s. JKM Overseas Pvt. Ltd.
NC 02/08 dt. 10.04.2008	F.No. 01/84/162/189/AM03/DES-V
Clarification on Policy/Handbook Procedure on DEPB Scheme.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused written comments called for from DC (MSME) after examination of sample submitted by the firm vide their U.O No. 37(5)/133/2007-08/ Hosiery, dated 08.04.2008. The Committee after detailed deliberation in consultations with representatives of technical authorities present in the meeting decided to refer the case to DEPB Committee alongwith relevant details and comments of DC (MSME) for their necessary action. It was also decided to call back the sample sent to DC (MSME).

Firm may be informed accordingly.

Case No.20	M/s. Scorpions Apparels Pvt. Ltd., Faridabad.
NC 02/09 dt. 10.04.2008	F.No. 01/84/162/970/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0510210927 dated 23.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and handed over the copy of relevant details to the representative of DC (MSME) present in the meeting for examination and comments. In view of this Committee decided to defer the case for re-listing on 08.05.2008.

Case No.21	M/s. Scorpions Apparels Pvt. Ltd., Faridabad.
NC 02/09 dt. 10.04.2008	F.No. 01/84/162/969/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0510209749 dated 28.09.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and handed over the copy of relevant details to the representative of DC (MSME) present in the meeting for examination and comments. In view of this Committee decided to defer the case for re-listing on 08.05.2008.

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